

IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III

Item No. 214
CP-192/ND/2021

IN THE MATTER OF:

Hamlin Trust

.....**APPLICANT/PETITIONER**

Vs

Rattanindia Finance Pvt Ltd.

.....**RESPONDENT**

SECTION

U/s 271/273

Order delivered on 15.05.2023

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Adv. Raghav Seth, Adv. Urvashi Misra, Adv. Sadhvi Chhabra
For the Respondent	: Adv. Riya Thomas for R-7.
For the RD	: Ms. Niharika Jain, Advocate. Adv. Apoorv Agarwal for R-6. Adv. Divya Verma for R-8 Adv. Vaishnavi for R-13.

ORDER

On the joint request made by the Learned Counsel appearing for the parties, the matter is adjourned to **24.07.2023**.

It is made clear to the parties that no further adjournment will be granted on the next date of hearing.

Sd/-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Sd/-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)